

6.9.90.

Present : Shri M.M. Sudan, Counsel for the applicant.  
 Shri S. Varadarajan, I.T.O., on behalf of the respondents.

Heard the representative <sup>of</sup> and the learned counsel for the applicant. We feel that this application could be disposed of after the respondents have filed their counter-affidavit. Respondents may file their counter-affidavit within 3 weeks with a copy to the applicant who may file rejoinder within a week thereafter. List for further directions/ final hearing on 28.11.90. In the meanwhile, we direct that if the funds are available towards the scooter advance, the claim of the applicant should also be considered along with others by the respondents <sup>made</sup> on the basis of the application already ~~made~~ by the applicant.

*D.K.Chakravorty*  
 ( D.K.CHAKRAVORTY )

MEMBER(A)

*Amrit*  
 ( P.K.KARTHA )  
 VICE CHAIRMAN

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28-11-90.

Present : Shri M.M. Sudan, Counsel for the applicant.  
 None for the respondents.

The learned counsel for the applicant appeared and indicated that the applicant would like to withdraw the application in view of the assurance given by the respondents in the letter dated 23.11.1990, a copy of which has been placed before us. Accordingly, this application is closed as withdrawn.

*T.S. Oberoi*  
 ( T.S. OBEROI )

MEMBER(J)

*S.P. Mukerji*  
 ( S.P.MUKERJI )  
 VICE CHAIRMAN